

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 274 of 2020**

**IN THE MATTER OF:**

**Amit Bharana**

**.....Appellant**

**Vs.**

**Gian Chand Narang  
Resolution Professional for Apex  
Buildsys Ltd.**

**.....Respondent**

**Present :**

**For Appellant: Mr. Gaurav Mitra, Mr. Adit Singh, Ms. Megha Choubey, Advocates**

**For Respondents: Mr. Abhishek Anand, Ms. Honey Satpal, Mr. Viren, Advocates for Liquidator**

**O R D E R**

**03.03.2020 -** The Learned Counsel for Liquidator states that the efforts made as per judgement in the matter of *Y. Shivram Prasad Vs. S. Dhanapal & Ors.*, referred in order dated 14<sup>th</sup> February, 2020, to take steps u/s 230 of Companies Act, 2013 have failed. He states that the said judgement in the matter of *Y. Shivram Prasad Vs. S. Dhanapal & Ors.* then requires the Liquidator to take steps to sell the Company Liquidator as a going concern.

Considering the pendency of the present appeal, the Liquidator may not sell or dispose the Company, but keep it as a going concern.

.....contd.

The Appellant may file rejoinder within a week.

List the appeal for 'admission' (after notice) on **1<sup>st</sup> April 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m

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